

of any proceedings before the Central Government or the Tribunal or the Appellate Tribunal under the Act. The Central Government *vide* notification no. GSR 877 (E) dated 09.09.2016, notified the Companies (Mediation and Conciliation) Rules, 2016 prescribing, *inter alia*, norms for creation of panel of mediators/conciliator, their qualification/disqualification. These rules also prescribe the procedure for disposal of matters, role of mediator/conciliator, timelines for completion of mediation or conciliation, recording of settlement agreement, submission of report to the Central Government/Tribunal/Appellate Tribunal and passing of order in accordance with terms of settlement. After receipt of a report of settlement, the Central Government, Tribunal or the Appellate Tribunal, as the case may be, would pass an order on the issues settled through the mediation.

**Strategic Partnership model in defence manufacturing**

215. PROF. M.V. RAJEEV GOWDA:

SHRI NARESH AGRAWAL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Ministry is planning to offer contracts for production and manufacture of defence systems and weaponry to private companies on Strategic Partnership model;

(b) if so, the details thereof and names of industrial bodies and private companies that were invited by the Ministry for consultation and comment; and

(c) whether the mode of contract allocation shall be on project-basis or on financial grounds through auction of periodic licenses and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) The Government has finalized the policy on Strategic Partnerships in the Defence sector. The policy on Strategic Partnerships is intended to institutionalize a transparent, objective and functional mechanism to encourage broader participation of the private sector, in addition to DPSUs/OFB, in manufacture of major defence platforms and equipment, such as aircraft, submarines, helicopters and armoured vehicles. It is expected that the implementation of the policy will enhance competition, increase efficiencies, facilitate faster and more significant absorption of technology, create a tiered industrial ecosystem, ensure development of a wider skill base, trigger innovation, promote participation in global value chains as well as exports, leading to reduction in dependence on imports and greater self-reliance and dependability of supplies essential to meet national security objectives. The policy has been uploaded on the website of the Ministry of Defence (<https://www.mod.nic.in>) as Chapter VII of DPP-2016.